

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**PATNA BENCH**  
**CIRCUIT BENCH AT RANCHI**  
**CP/051/00012/17**  
**[Arising out of OA/051/00189/2014]**

Date of Order: 12/09/2018

**C O R A M**  
**HON'BLE MR. A.K. PATTNAIK, MEMBER[J]**  
**HON'BLE MR. PRADEEP KUMAR, MEMBER[A]**

1. Asim Gyan Tigga, S/o Late Juwel Tigga, Resident of C.C.C., South Eastern Railway, hatia, P.O. & P.S.- Hatia, District- Ranchi.
2. Ashim Jaywant Kindo, S/o Late E. Kindo, Resident of Naya Tola, Hulhundu, P.O.- Hulhundu, P.S.- Hatia, District- Ranchi.

..... Applicants.

-By Advocate: - Mr. V.K. Tiwari along with Mr. Ashish Kumar

-Vrs-

1. Shri S.N. Agarwal, Father's name not known to the applicants, General manager, South Eastern Railway, Garden reach, Kolkata-43.
2. Shri Santosh Kumar Agarwal, Father's name not known to the applicants, DRM, SE Railway, Ranchi Division, Ranchi.
3. Shri R.K. Agarwal, Father's name not known to the applicants , Sr. Divisional Personnel Officer, South Eastern Railway, Ranchi Division, Ranchi at Hatia.
4. Shri R.K. Ranjeet, Father's name not known to the applicants, the Sr. Divisional Electrical Engineer (Operation), South Eastern Railway, Ranchi Division, Ranchi at Hatia.

..... Respondents.

-By Advocate - Mr. Prabhat Kumar

**ORDER**  
**[ORAL]**

**Per Mr. A.K. Pattnaik, J.M.:-** Heard Mr. V.K. Tiwary along with Mr. Ashish Kumar, learned counsel for the petitioner and Mr. Prabhat Kumar learned counsel for the alleged contemnors.

2. Mr. Prabhat Kumar submitted that in the meantime, the order dated 24.08.2016 passed by this Tribunal in OA/051/00189/2014 has been complied with and accordingly, after taking consent from the learned counsel for the petitioner we drop the CP. Notices, if any, are discharged.

**[Pradeep Kumar]/M[A]**

**[ A.K. Pattnaik]/M[J]**

Srk.